

(iii) Indian Airlines and Air India have been asked to utilise unemployed pilots on ground duties wherever possible. Furthermore, Indian Airlines propose to recruit about 20 pilots.

(c) It is proposed to set up a Central Flying Training School at Nadirgul (Hyderabad) for training of commercial pilots. This school will train selected candidates for issue of Commercial Pilot's Licence on single-engined aircraft. Training in ground subjects e.g. Air Regulations, Air Navigation, Aviation Meteorology, etc. as well as link flying will be imparted at the existing Civil Aviation Training Centre, Allahabad, while advanced flying training as well as training on airframes and engines will be given at Hyderabad.

**OFFICIAL POSITIONS HELD BY
SHRIMATI LEELA MENON**

390. **SHRI G. GOPINATHAN NAIR:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state ;

(a) the official positions held by Shrimati Leela Menon in the Ministry of Petroleum and Chemicals, Oil and Natural Gas Commission and the Hydro-carbons Limited and the period for which she held each of these offices ; and

(b) the provisions of the Service and Conduct Rules applicable to the employees of the Oil and Natural Gas Commission under which the notice of Shrimati Leela Menon for the termination of her employment was served and accepted by Government ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : (a) Smt. Leela Menon did not hold any post in the Ministry of Petroleum and Chemicals. She held the following appointments in the Oil and Natural Gas Commission and HIPL—

(1) Deputy Secretary, ONGC, New Delhi office from 1-2-66 to 4-5-66 ;

(2) Special Officer, Project Analysis, Petrochemicals Division, ONGC, New Delhi from 5-5-66 to 9-8-66 ;

(3) Deputy Secretary, ONGC, New Delhi office from 10-8-66 to 16-12-69 ;

(4) Resident Representative, Hydrocarbons India (Pvt) Limited, Tehran, from 17-12-69 to 21-6-70 on deputation on foreign service terms from ONGC; and

(5) Deputy Secretary, ONGC, New Delhi office from 22-6-70 to 31-1-71.

(b) The employees in the Commission are appointed to temporary post on specified terms and conditions of service, which include a provision whereby the appointment may be terminated at any time by one month's notice to be given by either side, viz, the appointee or the appointing authority, without assigning any reasons. Smt. Leela Menon had been appointed to a temporary post in ONGC on certain specified terms and conditions which included such a provision for termination of service. Subsequently, Smt. Leela Menon sent a letter dated 7-12-70 to Chairman, ONGC, giving one calendar month clear notice (effective from January 1, 1971) of termination of service as, according to her, she did not wish to serve the Commission from 1-2-71. Thus, she herself terminated her services with the Commission, under the above mentioned provision in the terms of her contract, and ceased to be an employee of the Commission from 1-2-71. Legally, ONGC had no option in the matter.

CRUDE OIL FROM NIGERIA

391. **SHRI S. KUMARAN :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) Whether any offer has been received from the Government of Nigeria for the sale of crude oil to India ; and

(b) If so, the details thereof and the decision taken by the Government of India in this regard ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : (a) and (b) A four-member Nigerian Delegation visited India in February 1972 and had wide ranging discussions on subjects of mutual interest, including the possibility of import of crude

oil from Nigeria. However no concrete proposal for import of crude oil from Nigeria was made by the Delegation.

INCENTIVES TO BORROWERS IN PRIVATE SECTOR

392. SHRI N.R. MUNISWAMY : Will the Minister of FINANCE be pleased to state :

(a) Whether it is a fact that the Food Corporation of India and other Government Organisations are the main borrowers from the nationalised Banks; and

(b) If so, what steps are proposed to be taken to increase borrowing by the private sector ?

THE MINISTER OF FINANCE (SHRI Y.B. CHAVAN) : (a) No, Sir.

(b) Does not arise.

AMENDMENT OF M. R. T. P. ACT

393 SHRI N. R. MUNISWAMY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that deposits in the Banks increased from Rs. 4082 crores during the year 1969 to Rs. 5742 crores during the year 1971; and

(b) how far this increase in deposits is attributable to the restrictions imposed under the Monopolies and Restrictive Trade Practices Act "

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir. Deposits with public sector banks have increased from Rs. 4082 crores in 1969 to Rs. 5742 crores in 1971.

(b) No, Sir.

394. [Transferred to the 6th April, 1972]

INTEREST FREE LOAN TO WAR VICTIMS

395. SHRIMATI PRATIBHA SINGH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that Government have decided to grant interest free loans to war victims widows to enable them to rehabilitate themselves as dealers of the Indian Oil Corporation;

(b) if so, the amount earmarked for the purpose for 1971-72 and 1972-73 and the number of persons likely to be benefited; and

(c) the details of the steps taken in this regard ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) Yes, Sir.

(b) An amount of Rs. 20 lakhs has been earmarked for this purpose for providing financial assistance to about 200 beneficiaries.

(c) The amount earmarked for this purpose has been placed at the disposal of the IOC, who will be granting interest-free loans in consultation with the Director General, Resettlement, Ministry of Defence and the Inspector General, Border Security Force, to be the beneficiaries in need of financial assistance.

REPORT OF BANKING COMMISSION

396. SHRI S. A. KHAJA MOHIDEEN :
SHRI K. CHANDRASEKHARAN :
SHRI SITARAM JAIPURIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Banking Commission on the structure, operating methods and procedures of Banks in the country has submitted its report to Government;

(b) if so, the salient features thereof; and

(c) the action taken by Government thereon ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir. The Report was laid on the Table of the